

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD.

MONDAY, THE SECOND DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT APPEAL NO: 1003 OF 2024

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 19/07/2024 in W.P.No.30733 of 2023 on the file of the High Court.

Between:

The Management Aware, National Administrative Office, Pragathi Bhavan, 5-9-24/78, Lake Hill Road, Hyderabad 500 463, T.S. Represented by its Secretary Sri. K.Venkat Reddy, S/o. K.Butchi Reddy (Late) aged 58 years

...APPELLANT

AND

1. State Of Telangana, Rep. by Principal Secretary to Government, Labour Department, Govt. of Telangana, T.S. Secretariat, Hyderabad.
2. The Commissioner of Labour, Telangana Having office at TAKS Bhavan, RTC X Roads, Near Devi Theatre, Chikkadpally, Hyderabad, Telangana 500 020.
3. The Assistant Commissioner of Labour-III, Office at TAKS Bhavan, RTC X Roads, Near Devi Theatre, Chikkadpally, Hyderabad, Telangana 500 020.
4. B.Rajender, S/o. Late Raja Mallaiah, Aged about 64 years, Occ. Nil, R/o. H.No.10-385, Manipuri Colony, Lingoiguda, Saroornagar, Ranga Reddy District

...RESPONDENTS

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the 3rd respondents report/certificate (dated 21.08.2023) on the file of Hon'ble Court of XII Addl. CMM, City Criminal Court at Nampally, Hyderabad in CrI.M.P.No.929 of 2019 until the main Writ Appeal is decided.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay the operation of the order (dated 19.07.2024) passed in WP No. 30733 of 2023 by the Learned Single Judge until the main Writ Appeal is decided.

**Counsel for the Appellant: SRI P.SURESH REDDY, SENIOR COUNSEL FOR
SRI M.P.KASHYAP**

**Counsel for the Respondent Nos.1 TO 3: SRI T.VENKAT RAJ, GP FOR
LABOUR**

Counsel for the Respondent No.4: SRI SRIKANTH HARIHARAN

The Court made the following: JUDGMENT

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT APPEAL No.1003 of 2024

JUDGMENT: (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. P. Suresh Reddy, learned Senior Counsel represents
Dr. M.P. Kashyap, learned counsel for the appellant.

Mr. T. Venkat Raj, learned Government Pleader for
Labour appears for respondent Nos.1 to 3.

Mr. Srikanth Hariharan, learned counsel appears for
respondent No.4.

2. Learned Senior Counsel for the appellant after arguing
the matter to some extent seeks leave of this Court to withdraw
the appeal with liberty to the appellant to file an application
for review of the order dated 19.07.2024 passed by the learned
Single Judge, in Writ Petition No.30733 of 2023.

3. In view of aforesaid submission, the Writ Appeal is dismissed as withdrawn in terms of the liberty as prayed for.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

//TRUE COPY//

SD/- K. SAILESHI
DEPUTY REGISTRAR


SECTION OFFICER

To

1. One CC to SRI M.P.KASHYAP, Advocate [OPUC]
2. Two CCs to GP FOR LABOUR, High Court for the State of Telangana, at Hyderabad. [OUT]
3. One CC to SRI SRIKANTH HARIHARAN, Advocate [OPUC]
4. Two CD Copies

PSK.
GJP



HIGH COURT

DATED:02/09/2024

JUDGMENT

WA.No.1003 of 2024



**DISMISSING THE WRIT APPEAL
AS WITHDRAWN WITHOUT COSTS.**

J
REMA
20/11/2024